

[Prof. Madhu Dandavate]

then, if the people's confidence in the currency is shaken by any procedure, I think that the hon. Minister has the right to give advice and direction to the Reserve Bank to revert to the old procedure.

SHRI PILOO MODY (Godhra): Collusion.

PROF. MADHU DANDAVATE: I have already referred to it. Only two or three persons are in charge of destroying the currency notes. Does he not think that malpractices can take place?

SHRI PILOO MODY: Collusion between two officers can defraud their whole process.

SHRI K. R. GANESH: As far as the specific point which the hon. Member has raised is concerned, I shall find out the figures and supply them to the hon. Member.

SHRI C. T. DHANDAPANI (Dharampuram): I was working in a bank. So, may I ask just one question?

MR. SPEAKER: But his name is not there.

12.23 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF HINDUSTAN CABLES LTD.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Hindustan Cables Limited, for the year 1970-71.

(2) Annual Report of the Hindustan Cables Limited for the year 1970-71

along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-4000/72.]

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): On behalf of Shri H. N. Bahuguna, I beg to lay on the Table copy each of the following Notification (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(1) The Indian Telegraph (Ninth Amendment) Rules, 1972, published in Notification No. G.S.R. 1390 in Gazette of India dated the 4th November, 1972. [Placed in Library. See No. LT-3988/72.]

(2) The Indian Telegraph (Tenth Amendment) Rules, 1972, published in Notification No. G.S.R. 1480 in Gazette of India dated the 25th November, 1972. [Placed in Library. See No. LT-38988/72.]

NOTIFICATION UNDER ALL INDIA SERVICES ACT ANNUAL REPORT OF ISI, CALCUTTA

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Ram Niwas Mirdha, I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1972, published in Notification No. G.S.R. 467(E) in Gazette of India dated the 27th November, 1972.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1972, published in Notification No. G.S.R. 473(E) in Gazette of India dated the 30th November, 1972.